

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

25.11.2010

OA No. 194/2006 with MA 120/2006, 327/2010 and 328/2010

Mr. P.N. Jatti, Counsel for applicant.
Mr. R.G. Gupta, Proxy counsel for
Mr. S.S. Hassan, Counsel for respondents.

MA No. 327/2010 has been moved by the Legal Representatives of the deceased employee for bringing them on record. This application has been moved after the prescribed period of limitation. The legal representative have also moved moved an **MA No. 328/2010** for condonation of delay.

In view of the averments made in MA No. 328/2010, the MA is allowed. The delay in moving the MA No. 327/2010 is condoned. The **MA No. 328/2010** shall stands disposed of.

In view of the averments made in MA No. 327/2010, the MA is allowed. The persons mentioned in Para No. 3 of the MA shall be substituted as applicants and legal representative of the deceased employee. The cause title annexed with this MA shall form part of the main OA. This **MA No. 327/2010** shall stands disposed of accordingly.

OA 194/2006 with MA 120/2006

Heard learned counsel for the parties at length.

Learned counsel for the applicant submits that in view of the subsequent development he wants to withdraw this OA with liberty reserved to the legal representatives to file fresh OA thereby seeking for suitable relief.

In view of what has been stated above, legal representatives are permitted to withdraw this OA in the aforesaid terms. It is, however, made clear that it will be permissible for the respondents to take all permissible

objections in the OA to be filed by the legal representative of the deceased employee.

The OA is disposed of as having been withdrawn.

In view of the disposal of the OA, no order is required to be passed in MA No. 120/2006, which shall also stands disposed of accordingly.

Anil Kumar
Anil Kumar
(ANIL KUMAR)

MEMBER (A)

M.L. Chauhan
M.L. Chauhan
(M.L. CHAUHAN)

MEMBER (J)

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